

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 265/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2019**

Name of the Company: Parikh Packaging Pvt. Ltd.
V/s.
Sparco Multiplast Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vinay Baisagra	Adv.	Applicant	
2.				

ORDER

The Parties are represented through their respective Learned Counsel(s).


Learned Counsel of the Petitioner filed a pursis with a request to withdraw IB petition, in view of matter is settled out of Court.

The Operational Creditor/Petitioner has received an amount of Rs. 44,56,699/- as full and final settlement of its debt, in support of withdrawal of pursis, the Petitioner seeks to withdraw the present IB petition.

We are of the view that the matter has been full and final settled for an amount of Rs. Rs. 44,56,699 /-, hence, nothing survives in the present matter.

Accordingly, CP(IB) 265/2019 is dismissed as settled out of Court and withdrawn.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 21st day of August, 2019.